

out of which the State has so far utilised only Rs. 10.97 crore. The unspent grant includes Rs. 3.82 crore released for construction of Resource Centres at Gram Panchayat level. Further, no proposal for construction of Panchayat Bhawans has been received from the Government of Himachal Pradesh during the current year.

(b) and (c) Ministry of Rural Development has issued detailed Guidelines for construction of Bharat Nirman Rajiv Gandhi Seva Kendras (BNRGSK) under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), at Gram Panchayat and Block Panchayat level, on priority and in a time bound manner. The BNRGSKs would serve as Panchayat Bhawans also. State Governments have also been advised to converge the resources available under the RGSY and Backward Regions Grant Fund (BRGF) programmes to expedite the construction of Panchayat Bhawans/BNRGSKs and provide the same to all GPs by 31.03.2012.

(d) Does not arise.

**Review of compliance with recommendations of
State Panchayati Raj Ministers**

3052. SHRI MANI SHANKAR AIYAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Minister has reviewed State and Union Territory-wise compliance with the unanimous recommendations of the seven Round Tables of State Panchayati Raj Ministers organized between July and December, 2004;

(b) whether the Minister has reviewed compliance with the MoU or Joint Statements issued by his predecessor and Chief Ministers of most of the States and the Union Ministers of State for Home Affairs in respect of the Union Territories;

(c) if so, the outcome of the review; and

(d) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) Yes, Sir.

(b) and (c) 7 Round Table Conferences of the States Ministers of Panchayati Raj had been organized during July — December, 2004, which covers certain identified dimensions of Panchayati Raj like effective devolution of the Functions, Finances and Functionaries to Panchayati Raj Institutions, District Planning Committee, Training and Capacity Building and IT-enabled e-governance. No formal consolidated or one time review of the recommendations, joint Statements and other points in this behalf has been done as this is a continuous and evolving process. This Ministry is seized of the importance of the recommendations. Since, the 73rd Amendment came into force the process of political empowerment of the Panchayats has gained considerable momentum. Reservations have been provided for the Scheduled Castes (SCs), the Scheduled Tribes (STs) and women. Some States have provided for reservation for other Backward Classes. State Election Commissions and State Finance Commissions have been set up in

all the States. This Ministry is committed to take the States towards meaningful and effective devolution of functions, funds, and functionaries (3Fs) to the PRIs and is in constant touch with them. The Ministry has constantly pursued preparation and notification of detailed Activity Mapping by concerned Ministries and States, opening of Panchayat Windows in State budgets, and assignment of functionaries in accordance with the devolution of functions and funds. The devolution of the 3Fs needs to be backed by grass-roots planning and the concept of grass-roots planning through the District Planning Committees (DPCs) was almost non-existent in most of the States. The Ministry has pursued the establishment of DPCs in all the Districts where Part-IX of the Constitution applies, and thereafter, to make them fully operational. To further the process of deepening of democracy, Gram Sabha is being empowered by incorporating specific roles to it under the guidelines. The period 2nd October, 2009 to 2nd October, 2010 was declared as the year of Gram Sabha and has heightened the awareness of the role of Gram Sabha.

(d) Does not arise.

Evaluation of Gram Panchayat schemes

3053. SHRI Y.S. CHOWDARY: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government evaluated the functioning of the various programmes under the Ministry;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the details of funds allocated by the Ministry during the last three years;

(e) the details of funds which has been spent and which has not spent; and

(f) the reasons of unspent fund?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) to (c) Yes, Sir. The following schemes of the Ministry of Panchayati Raj have been evaluated by independent agencies:—

Sl.No.	Name of Schemes	Year of evaluation
1.	Rashtriya Gram Swaraj Yojana (RGSY)	2007
2.	Panchayat Empowerment and Accountability Incentive Scheme (PEAIS)	2008
3.	Backward Regions Grant Fund (BRGF)	2009
4.	Rural Business Hubs	2010

(d) to (f) The details of funds allocated and released/utilization under the main schemes of the Ministry of Panchayati Raj during the last three years *i.e.* 2007-08, 2008-09 and 2009-10 is given in the Statement.